

HIGH COURT FOR THE STATE OF TELANGANA

R.O.C.NO. 5866/OP CELL/2023

DATED: 10-11-2023

CIRCULAR

Sub: District Judiciary – Civil and Criminal – Maintaining parity in the statistical data uploaded in NJDG and statistical information furnished periodically to the High Court – Certain instructions issued - Regarding.

- Ref: 1. High Court's Circular in ROC.No.1282/OP CELL /2019, dated 11-07-2019.
2. High Court's Circular in ROC.No.4026/OP CELL /2019, dated 20-12-2019
3. High Court's Circular in ROC.No.4061/OP CELL/2021, dated 29-12-2021

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Attention of all the Judicial Officers in the State is invited to the circular instructions issued in the references cited above, wherein all the Judicial Officers were directed to maintain parity between the statistical data furnished to the High Court periodically and the statistical information uploaded in NJDG Portal and, if any court fails to maintain such parity, the Officer shall send reasons thereof, to the Unit Heads at the end of every month who in turn, shall consolidate the information received from all the Officers and submit the same to the High Court.

The High Court has observed that in spite of the instructions issued from time to time, the information is not being received from certain Districts and as seen from the data there is no parity between the statistical data furnished to the High Court and statistical information uploaded in NJDG Portal.

The High Court considering the above discrepancies, directs all the Judicial Officers to upload the information of cases in the NJDG Portal in parity with statistical data being submitted to the High Court. If for any reason, there is no parity of information the officer concerned shall send reasons thereof to the Unit Heads every month,

